

FIR No. 191/2021

PS : Karol Bagh

State Vs. Ritik S/o Sughar Singh

U/s 420/120B IPC & Sec 3 & 7 Essential Commodity Act

20.05.2021

(Through Video Conferencing)

Bail application U/s 437 Cr. PC on behalf of accused Ritik S/o Sughar Singh

Present: Ld. APP for State.

Sh. Rajat Kumar Singh, counsel for accused

Ld.counsel has requested that the application be re-listed for 22.05.2021.

At request, put before Ld. Duty MM for 22.05.2021

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Duty MM/Central:
Delhi/20.05.2021

E. FIR No. 000248/2021
PS : Karol Bagh
U/s 408/411 IPC

20.05.2021

Through Video Conferencing

Application for release the amount of Rs. 2,90,000/- on superdari.

Present: Ld. APP for State.
Counsel for applicant.

Submissions heard.

As per counsel for the applicant, applicant Mridul Gupta is the rightful owner of above mentioned recovered amount of Rs. 2,90,000/- and same are no more required by the police for investigation. Scan copy of Aadhaar Card filed by the applicant.

As per report filed by the IO, he has no objection to the release the above said recovered amount to the rightful owner.

In view of reply of IO and the observations of Hon'ble High Court of Delhi in '**Manjeet Singh Vs State**' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014, the aforesaid recovered amount of Rs. 2,90,000/- (as per seizure memo) be released to the applicant/rightful owner. However prior to the release of currency notes, the IO/SHO is directed to prepare inventory of the currency notes and take photocopies of the currency notes and get them signed by the applicant. The said photocopies/inventory shall be filed with final report. The photographs alongwith CD & photocopies shall be filed with the final report. IO is further directed to take residential address proof of the applicant before releasing recovered amount to the applicant.

The application is disposed of accordingly, Copy of order be provided to applicant/his counsel on his email/whatsapp.

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Duty MM (Central)
Delhi/20.05.2021

FIR No. 13/2021
PS : HNRS
State Vs. Jakir Ahmad
U/s 379/411 IPC & 147/179 IR Act.

20.05.2021

(Through Video Conferencing)

Fresh charge-sheet filed. It be checked and registered.

Present: Ld. APP for State.

IO in person.

Put up for consideration on 18.08.2021

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(Charu Asiwali)
Duty MM/Central:
Delhi/20.05.2021

FIR No. 12/2021
PS : HNRS
State Vs. Kapil Sharma
U/s 379/411 IPC & 147/179 IR Act.

20.05.2021

(Through Video Conferencing)

Fresh charge-sheet filed. It be checked and registered.

Present: Ld. APP for State.

IO in person.

Put up for consideration on 18.08.2021

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Duty MM/Central:
Delhi/20.05.2021

FIR No. 18/2021
PS : Bara Hindu Rao
State Vs. Ashok@ Ganja & Ors.
U/s 395/412/34 IPC

20.05.2021

(Through Video Conferencing)

Fresh charge-sheet filed. It be checked and registered.

Present: Ld. APP for State.

IO in person.

Put up for consideration on 01.07.2021, before the
concerned court.

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(Charu Asiwali)
Duty MM/Central:
Delhi/20.05.2021

FIR No. 78/2021
PS : Kamla Market
State Vs. Neeraj @ Gajender
U/s 392/397/411/34 IPC

20.05.2021

(Through Video Conferencing)

Fresh charge-sheet filed. It be checked and registered.

Present: Ld. APP for State.

IO in person.

Put up for consideration on 01.07.2021, before the
concerned court

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(Charu Asiwali)
Duty MM/Central:
Delhi/20.05.2021

E.FIR No. 005340/2021
PS : Rajender Nagar
State Vs. Zafir Hussain S/o Kareem Shah
U/s 379/411/34 IPC

20.05.2021

(Through Video Conferencing)

**Interim bail application on behalf of accused Zafir Hussain
S/o Kareem Shah**

Present: Ld. APP for State.
Ms. Laxmi Verma, LAC for accused.

LAC for accused has submitted that accused is in JC since 25.03.2021 and has been falsely implicated in this case. LAC has submitted that accused be considered for interim bail in terms of guide lines of High Power Committee of Hon'ble High Court of Delhi.

Heard perused the reply.

As per the reply filed by the IO, accused has been found to be involved in a theft of around 500 cars in Delhi and it is possibility that he may be running a racket. IO has further reported that the co-accused Anish Kalia is still at-large and if the present accused is admitted on bail, there is a possibility that co-accused may be alerted. It has further been reported that bail of the accused has already been denied by the concerned court as well as Hon'ble Sessions Court. Another bail application is already listed before Ld. Sessions (vacation judge) for 31.05.2021.

Heard. Record perused.

Based on the reply, where multiple bail applications of the accused have already been dismissed up-till Ld. Sessions

Court, furthermore, co-accused is yet to be apprehended, therefore in such scenario, I do not find it a fit case to admit the accused on interim bail. Application is hereby dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel /LAC for the accused on his email/whatsapp.

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Duty MM/Central:
Delhi/20.05.2021

E.FIR No. 024010/2020
PS : Sarai Rohilla
State Vs. Aman Khan S/o Babu Khan
U/s 379/411 IPC

20.05.2021

(Through Video Conferencing)

Interim bail application on behalf of accused Aman Khan S/o Babu Khan

Present: Ld. APP for State.
Sh. Ajay Kumar Saini, LAC for accused.

As per the reply of the IO, accused Aman Khan has already been granted bail.

In such a situation, instant application is found to be infructutous, and therefore stands dismissed

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel /LAC for the accused on his email/whatsapp.

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Duty MM/Central:

Delhi/20.05.2021

E.FIR No. 404/2020
PS : Sarai Rohilla
State Vs. Surjeet @ Manisha
U/s 392/411/34 IPC

20.05.2021

(Through Video Conferencing)

Interim bail application on behalf of accused Surjeet @ Manisha

Present: Ld. APP for State.
Sh. Ajay Kumar Saini, LAC for accused.

Ld. LAC has argued that the accused is in JC since, 25.10.2020, and that he has been falsely implicated in this case. He argues that he may considered to be admitted on interim bail in terms of HPC guidelines dated 04.05.2021 and 11.05.2021, of Hon'ble High Court of Delhi.

Ld. APP for the State has opposed the bail.
IO through his reply, has also opposed interim bail.
Heard. Record perused.

After perusal of reply it is revealed that, the present accused is a vagabond with no permanent place of residence, it has also been revealed that accused has more than 3 pending cases against him. In such a scenario, I do not find it to be a fit case to grant interim bail. With these observations, instant application stands dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel /LAC for the accused on his email/whatsapp.

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Duty MM/Central:
Delhi/20.05.2021

FIR No. 1285/2014
PS : Sarai Rohilla
State Vs. Ashish Mishra S/o Ram Sewak
U/s 380/411 IPC

20.05.2021

(Through Video Conferencing)

**Interim bail application on behalf of accused Ashish Mishra
S/o Ram Sewak**

Present: Ld. APP for State.
Sh. Ajay Kumar Saini, LAC for accused.

LAC for accused has submitted that accused is in JC since year and has been falsely implicated in this case. LAC has submitted that accused be considered for interim bail in terms of guide lines of High Power Committee of Hon'ble High Court of Delhi.

Heard perused the reply.

As per the reply filed by the IO, accused is a habitual offender with more than 3 pending cases against him. Furthermore, IO has stated that the accused was declared a 'Proclaimed offender' in the year 2016, and he was re-arrested in the year 2016. In terms of guidelines dated 11.05.2021 issued by the High Power Committee of Hon'ble High Court of Delhi, accused is not found eligible to obtain benefit of interim bail as there are more than 03 pending cases against him, and he has previous record of a Proclaimed Offender. Therefore, instant application stands dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel /LAC for the accused on his email/whatsapp.

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Duty MM/Central:
Delhi/20.05.2021

E.FIR No. 177/2020
PS : Prasad Nagar
State Vs. Amit Sharma @ Punit
U/s 379 IPC

20.05.2021

(Through Video Conferencing)

Interim bail application on behalf of accused Amit Sharma @ Punit

Present: Ld. APP for State.

Ms. Anjali Chauhan, LAC for accused.

LAC for accused has submitted that accused is in JC since 31.07.2020 and has been falsely implicated in this case. LAC has submitted that accused be considered for interim bail in terms of guide lines of High Power Committee of Hon'ble High Court of Delhi.

Heard perused the reply.

As per the reply filed by the IO, accused is a habitual offender with more than 10 pending cases against him. In terms of guidelines dated 11.05.2021 issued by the High Power Committee of Hon'ble High Court of Delhi, accused is not found eligible to obtain benefit of interim bail as there are more than 03 pending cases against him. Therefore, instant application stands dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel /LAC for the accused on his email/whatsapp.

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Duty MM/Central:
Delhi/20.05.2021

e-FIR No. 19643/2020
PS : Timarpur
State Vs. Pramod S/o Vijay Pal
U/s 379/411/34 IPC

20.05.2021

(Through Video Conferencing)

Interim bail application on behalf of accused Pramod S/o Vijay Pal

Present: Ld. APP for State.
Ms. Deepika, LAC for accused.

As per the reply of the IO, accused Pramod has already been granted bail, and the factum of release has been verified by the wife of the accused.

In such a situation, instant application is found to be infructuous, and therefore stands dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel /LAC for the accused on his email/whatsapp

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Duty MM/Central:

Delhi/20.05.2021

E.FIR No. 51/2021
PS : Timarpur
U/s 379/411/34 IPC
State Vs. Jai Prakash @ Kalu S/o Vinod Bhagat

(Through Video Conferencing)

20.05.2021

Interim bail application u/s 437 Cr.P.C on behalf of applicant/accused Jai Prakash @ Kalu S/o Vinod Bhagat

Present: Ld. APP for the State
Counsel for accused.

This is an application under Section 437 Cr. PC for grant of interim bail of applicant/accused in terms of order of Hon'ble High Court of Delhi in WP (C) 2945/2020 in the matter of "*Shobha Gupta & Ors. Versus Union of India & Ors. Dated 23.03.2020*" and minutes of the meeting of "*High Powered Committee*" dated 28.03.2020. Further relaxation has been granted by the Hon'ble High Court vide resolution dated 05.05.2021 and 11.05.2021. It is contended that accused/applicant is in JC more than 15 days. It is contended that offence is not punishable with maximum punishment of 7 years and accused fulfill the criteria as mentioned in the order of High Power Committee of Hon'ble High Court of Delhi. He further argued that due to COVID-19 outbreak, lenient view may be taken and applicant/accused may be released on interim bail.

Ld. APP for State has vehemently opposed the present application.

Submissions of both sides heard. Reply of the IO is also perused.

Considering the order of **Hon'ble High Court of Delhi** in WP (C) 2945/2020 in the matter of "*Shobha Gupta & Ors. Versus Union of India & Ors. Dated 23.03.2020*" and minutes of the meeting of "*High Powered Committee*" dated 05.05.2021 and 11.05.2021, *accused is granted* interim bail for a period of 90 days from the date of his release from custody, on furnishing personal bond in sum of Rs. 15,000/- to the satisfaction of Jail Superintendent concerned subject to the following conditions:

1. **That he will surrender before the authorities concerned after the expiry of 90 days from the day of release.**

2. That he shall not indulge into similar offense or any other offence in the event of release on bail.
 3. That he shall not tamper with evidence in any manner.
 4. That in case of change of his residential address, he shall intimate the court about the same,
 5. That he shall regularly appear before the court concerned on each and every date of hearing.
- Accused be released from JC, if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email. In addition a copy be also sent to concerned Jail Superintendent forthwith, by all possible modes, including electronically.

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Date: 2021.05.20
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Duty MM/Central:
Delhi/20.05.2021

E.FIR No. 36147/2019
PS : Rajinder Nagar
U/s 379/411 IPC
State Vs. Lakshay Chauhan @ Momos S/o Ratan Lal

(Through Video Conferencing)

20.05.2021

Interim bail application u/s 437 Cr.P.C on behalf of applicant/accused Lakshay Chauhan @ Momos S/o Ratan Lal

Present: Ld. APP for the State
Counsel for accused.

This is an application under Section 437 Cr. PC for grant of interim bail of applicant/accused in terms of order of Hon'ble High Court of Delhi in WP (C) 2945/2020 in the matter of "*Shobha Gupta & Ors. Versus Union of India & Ors. Dated 23.03.2020*" and minutes of the meeting of "*High Powered Committee*" dated 28.03.2020. Further relaxation has been granted by the Hon'ble High Court vide resolution dated 05.05.2021 and 11.05.2021. It is contended that accused/applicant is in JC more than 15 days. It is contended that offence is not punishable with maximum punishment of 7 years and accused fulfill the criteria as mentioned in the order of High Power Committee of Hon'ble High Court of Delhi. He further argued that due to COVID-19 outbreak, lenient view may be taken and applicant/accused may be released on interim bail.

Ld. APP for State has vehemently opposed the present application.

Submissions of both sides heard. Reply of the IO is also perused.

Considering the order of **Hon'ble High Court of Delhi** in WP (C) 2945/2020 in the matter of "*Shobha Gupta & Ors. Versus Union of India & Ors. Dated 23.03.2020*" and minutes of the meeting of "*High Powered Committee*" dated 05.05.2021 and 11.05.2021, *accused is granted* interim bail for a period of 90 days from the date of his release from custody, on furnishing personal bond in sum of Rs. 15,000/- to the satisfaction of Jail Superintendent concerned subject to the following conditions:

1. **That he will surrender before the authorities concerned after the expiry of 90 days from the day of release.**

2. That he shall not indulge into similar offense or any other offence in the event of release on bail.
3. That he shall not tamper with evidence in any manner.
4. That in case of change of his residential address, he shall intimate the court about the same,
5. That he shall regularly appear before the court concerned on each and every date of hearing.
Accused be released from JC, if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email. In addition a copy be also sent to concerned Jail Superintendent forthwith, by all possible modes, including electronically.

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Date: 2021.05.20
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(Charu Asiwali)
Duty MM/Central:
Delhi/20.05.2021

FIR No. 04/2021
PS : HNRS
U/s 379/411/34 IPC & 147/149 of IR Act
State Vs. Mohd. Shekh @ Raja S/o Sohrat Miya

(Through Video Conferencing)

20.05.2021

Interim bail application u/s 437 Cr.P.C on behalf of applicant/accused Mohd. Shekh @ Raja S/o Sohrat Miya

Present: Ld. APP for the State
Sh. Ajay Kumar Saini, LAC for applicant/accused..

This is an application under Section 437 Cr. PC for grant of interim bail of applicant/accused in terms of resolution of the meeting of "*High Powered Committee*" of Hon'ble High Court of Delhi. Further relaxation has been granted by the Hon'ble High Court vide resolution dated 04.05.2021 and 11.05.2021. It is contended that accused/applicant is in for more than 15 days, and chargesheet has already been filed. It is further contended that offence is not punishable with maximum punishment of 7 years and accused fulfill the criteria as mentioned in the order of High Power Committee of Hon'ble High Court of Delhi. He further argued that due to COVID-19 outbreak, lenient view may be taken and applicant/accused may be released on interim bail.

Ld. APP for State has vehemently opposed the present application.

Submissions of both sides heard. Reply of the IO is also perused.

Considering the order of *Hon'ble High Court of Delhi* through minutes of the meeting of "*High Powered Committee*" dated 04.05.2021 and 11.05.2021, *accused is granted interim bail* for a period of 90 days from the date of his release from custody, on furnishing personal bond in sum of Rs. 15,000/- to the satisfaction of Jail Superintendent concerned subject to the following conditions:

1. **That he will surrender before the authorities concerned after the expiry of 90 days from the day of release.**
2. That he shall not indulge into similar offense or any other offence in the event of release on bail.
3. That he shall not tamper with evidence in any manner.
4. That in case of change of his residential address, he shall intimate the court about the same,

5. That he shall regularly appear before the court concerned on each and every date of hearing.

Accused be released from JC, if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email. In addition a copy be also sent to concerned Jail Superintendent forthwith, by all possible modes, including electronically.

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(Charu Asiwali)
Duty MM/Central:
Delhi/20.05.2021

FIR No. 1183/2020
PS : Rajinder Nagar
U/s 379/411 IPC
State Vs. Rahul @ Aryan S/o Kamal Ray

(Through Video Conferencing)

20.05.2021

Interim bail application u/s 437 Cr.P.C on behalf of applicant/accused Rahul @ Aryan S/o Kamal Ray

Present: Ld. APP for the State
Counsel for accused.

This is an application under Section 437 Cr. PC for grant of interim bail of applicant/accused in terms of order of Hon'ble High Court of Delhi in WP (C) 2945/2020 in the matter of "*Shobha Gupta & Ors. Versus Union of India & Ors. Dated 23.03.2020*" and minutes of the meeting of "*High Powered Committee*" dated 28.03.2020. Further relaxation has been granted by the Hon'ble High Court vide resolution dated 05.05.2021 and 11.05.2021. It is contended that accused/applicant is in JC more than 15 days. It is contended that offence is not punishable with maximum punishment of 7 years and accused fulfill the criteria as mentioned in the order of High Power Committee of Hon'ble High Court of Delhi. He further argued that due to COVID-19 outbreak, lenient view may be taken and applicant/accused may be released on interim bail.

Ld. APP for State has vehemently opposed the present application.

Submissions of both sides heard. Reply of the IO is also perused.

Considering the order of **Hon'ble High Court of Delhi** in WP (C) 2945/2020 in the matter of "*Shobha Gupta & Ors. Versus Union of India & Ors. Dated 23.03.2020*" and minutes of the meeting of "*High Powered Committee*" dated 05.05.2021 and 11.05.2021, *accused is granted* interim bail for a period of 90 days from the date of his release from custody, on furnishing personal bond in sum of Rs. 15,000/- to the satisfaction of Jail Superintendent concerned subject to the following conditions:

1. **That he will surrender before the authorities concerned after the expiry of 90 days from the day of release.**

2. That he shall not indulge into similar offense or any other offence in the event of release on bail.
3. That he shall not tamper with evidence in any manner.
4. That in case of change of his residential address, he shall intimate the court about the same,
5. That he shall regularly appear before the court concerned on each and every date of hearing.
Accused be released from JC, if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email. In addition a copy be also sent to concerned Jail Superintendent forthwith, by all possible modes, including electronically.

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Duty MM/Central:
Delhi/20.05.2021

FIR No. 110/2021
PS : Timarpur
U/s 380/457/411 IPC
State Vs. Rajesh S/o Rajpal Singh

(Through Video Conferencing)

20.05.2021

Interim bail application u/s 437 Cr.P.C on behalf of applicant/accused Rajesh S/o Rajpal Singh

Present: Ld. APP for the State
Counsel for accused.

This is an application under Section 437 Cr. PC for grant of interim bail of applicant/accused in terms of order of Hon'ble High Court of Delhi in WP (C) 2945/2020 in the matter of "*Shobha Gupta & Ors. Versus Union of India & Ors. Dated 23.03.2020*" and minutes of the meeting of "*High Powered Committee*" dated 28.03.2020. Further relaxation has been granted by the Hon'ble High Court vide resolution dated 05.05.2021 and 11.05.2021. It is contended that accused/applicant is in JC more than 15 days. It is contended that offence is not punishable with maximum punishment of 7 years and accused fulfill the criteria as mentioned in the order of High Power Committee of Hon'ble High Court of Delhi. He further argued that due to COVID-19 outbreak, lenient view may be taken and applicant/accused may be released on interim bail.

Ld. APP for State has vehemently opposed the present application.

Submissions of both sides heard. Reply of the IO is also perused.

Considering the order of **Hon'ble High Court of Delhi** in WP (C) 2945/2020 in the matter of "*Shobha Gupta & Ors. Versus Union of India & Ors. Dated 23.03.2020*" and minutes of the meeting of "*High Powered Committee*" dated 05.05.2021 and 11.05.2021, *accused is granted* interim bail for a period of 90 days from the date of his release from custody, on furnishing personal bond in sum of Rs. 15,000/- to the satisfaction of Jail Superintendent concerned subject to the following conditions:

1. **That he will surrender before the authorities concerned after the expiry of 90 days from the day of release.**

2. That he shall not indulge into similar offense or any other offence in the event of release on bail.
3. That he shall not tamper with evidence in any manner.
4. That in case of change of his residential address, he shall intimate the court about the same,
5. That he shall regularly appear before the court concerned on each and every date of hearing.
Accused be released from JC, if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email. In addition a copy be also sent to concerned Jail Superintendent forthwith, by all possible modes, including electronically.

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Date: 2021.05.20
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(Charu Asiwali)
Duty MM/Central:
Delhi/20.05.2021

E.FIR No. 33867/2019
PS : Rajinder Nagar
U/s 379/411/34 IPC
State Vs. Ravi @ Sonu S/o Inder Singh

(Through Video Conferencing)

20.05.2021

Interim bail application u/s 437 Cr.P.C on behalf of applicant/accused Ravi @ Sonu S/o Inder Singh

Present: Ld. APP for the State
Counsel for accused.

This is an application under Section 437 Cr. PC for grant of interim bail of applicant/accused in terms of order of Hon'ble High Court of Delhi in WP (C) 2945/2020 in the matter of "*Shobha Gupta & Ors. Versus Union of India & Ors. Dated 23.03.2020*" and minutes of the meeting of "*High Powered Committee*" dated 28.03.2020. Further relaxation has been granted by the Hon'ble High Court vide resolution dated 05.05.2021 and 11.05.2021. It is contended that accused/applicant is in JC more than 15 days. It is contended that offence is not punishable with maximum punishment of 7 years and accused fulfill the criteria as mentioned in the order of High Power Committee of Hon'ble High Court of Delhi. He further argued that due to COVID-19 outbreak, lenient view may be taken and applicant/accused may be released on interim bail.

Ld. APP for State has vehemently opposed the present application.

Submissions of both sides heard. Reply of the IO is also perused.

Considering the order of **Hon'ble High Court of Delhi** in WP (C) 2945/2020 in the matter of "*Shobha Gupta & Ors. Versus Union of India & Ors. Dated 23.03.2020*" and minutes of the meeting of "*High Powered Committee*" dated 05.05.2021 and 11.05.2021, *accused is granted* interim bail for a period of 90 days from the date of his release from custody, on furnishing personal bond in sum of Rs. 15,000/- to the satisfaction of Jail Superintendent concerned subject to the following conditions:

1. **That he will surrender before the authorities concerned after the expiry of 90 days from the day of release.**

2. That he shall not indulge into similar offense or any other offence in the event of release on bail.
 3. That he shall not tamper with evidence in any manner.
 4. That in case of change of his residential address, he shall intimate the court about the same,
 5. That he shall regularly appear before the court concerned on each and every date of hearing.
- Accused be released from JC, if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email. In addition a copy be also sent to concerned Jail Superintendent forthwith, by all possible modes, including electronically.

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Date: 2021.05.20
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Duty MM/Central:
Delhi/20.05.2021

FIR No. 32/2021
PS : Gulabi Bagh
U/s 379/411 IPC
State Vs. Sunil S/o Rajender Singh

(Through Video Conferencing)

20.05.2021

Interim bail application u/s 437 Cr.P.C on behalf of applicant/accused Sunil S/o Rajender Singh

Present: Ld. APP for the State
Sh. Rishabh Jain, LAC for accused.

This is an application under Section 437 Cr. PC for grant of interim bail of applicant/accused in terms of order of Hon'ble High Court of Delhi in WP (C) 2945/2020 in the matter of "*Shobha Gupta & Ors. Versus Union of India & Ors. Dated 23.03.2020*" and minutes of the meeting of "*High Powered Committee*" dated 28.03.2020. Further relaxation has been granted by the Hon'ble High Court vide resolution dated 05.05.2021 and 11.05.2021. It is contended that accused/applicant is in JC more than 15 days. It is contended that offence is not punishable with maximum punishment of 7 years and accused fulfill the criteria as mentioned in the order of High Power Committee of Hon'ble High Court of Delhi. He further argued that due to COVID-19 outbreak, lenient view may be taken and applicant/accused may be released on interim bail.

Ld. APP for State has vehemently opposed the present application.

Submissions of both sides heard. Reply of the IO is also perused.

Considering the order of **Hon'ble High Court of Delhi** in WP (C) 2945/2020 in the matter of "*Shobha Gupta & Ors. Versus Union of India & Ors. Dated 23.03.2020*" and minutes of the meeting of "*High Powered Committee*" dated 05.05.2021 and 11.05.2021, *accused is granted* interim bail for a period of 90 days from the date of his release from custody, on furnishing personal bond in sum of Rs. 15,000/- to the satisfaction of Jail Superintendent concerned subject to the following conditions:

1. **That he will surrender before the authorities concerned after the expiry of 90 days from the day of release.**

2. That he shall not indulge into similar offense or any other offence in the event of release on bail.
 3. That he shall not tamper with evidence in any manner.
 4. That in case of change of his residential address, he shall intimate the court about the same,
 5. That he shall regularly appear before the court concerned on each and every date of hearing.
- Accused be released from JC, if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email. In addition a copy be also sent to concerned Jail Superintendent forthwith, by all possible modes, including electronically.

CHARU ASIWAL
(Charu Asiwali)
Duty MM/Central:
Delhi/20.05.2021

Digitally signed by
CHARU ASIWAL
Date: 2021.05.20
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State Vs. Neeraj
Circle Kotwali Circle
Vehicle no. UP14DY-8762
Challan no. DL18546210329113713

20.05.2021

(Through Video Conferencing)

An application has been moved on behalf of applicant for release of vehicle bearing no. UP14DY-8762 on superdari.

Present: Ld. APP for the State.
Counsel for applicant.

Submissions heard.

It is submitted by Ld, counsel for the applicant that applicant Neeraj is the registered owner of the above said vehicle. Scan copy of aadhaar card filed by the applicant.

Reply of TI perused.

No useful purpose shall be served by retaining vehicle No. UP14DY-8762 in police station/Circle. Accordingly, in view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014, the aforesaid vehicle be released to applicant. The IO/SHO/TI is further directed to take photographs of vehicle from all angles and get the said photographs signed by the applicant. The photographs along with CD shall be filed with the final report.

The application is disposed off accordingly. Copy of order be provided to applicant/counsel on his email/whatsapp.

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Date: 2021.05.20
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(Charu Asiwali)
Duty MM/Central/THC
20.05.2021

E.FIR No. 92/2021
PS : DBG Road
State Vs. Neeraj @ Dilip S/o Nepal Singh
U/s 356/379/411 IPC

20.05.2021

(Through Video Conferencing)

Application for acceptance of Bail Bonds/Surety Bonds on behalf of accused Neeraj @ Dilip S/o Nepal Singh in terms of bail order dated 12.05.2021 of Ld. CMM (Central).

Present: Ld. APP for State.
Sh. P.K. Garg, Counsel for accused/surety.
Ms. Pooja, Proposed surety

On behalf of the accused Neeraj @ Dilip S/o Nepal Singh, bail bonds/surety bonds are filed. It has been stated that Ms. Pooja is the sister of the accused.

Court question were raised to the surety to check her veracity and control over the accused. Proposed surety was unable to name even the father of the accused, she was not even found to be aware about the address of the accused.

Proposed surety is found to be unfit.

Bonds stands rejected.

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(Charu Asiwal)
Duty MM/Central:
Delhi/20.05.2021

FIR No. 06/2021
PS : Prasad Nagar
State Vs. Deepankar @ Varun @ Ballu S/o Subhash Chand
U/s 394/397/34 IPC

20.05.2021

(Through Video Conferencing)

Present: Ld. APP for State.

Shri Krishna Anand, Ld. Counsel for accused.

Ld. Counsel for accused has submitted that accused is in JC since 15.01.2021 and has been falsely implicated in the present case.

However, during the course of arguments, Ld. Counsel has prayed, that he may be allowed to withdraw the present application.

Heard.

In light of the prayer made, application is allowed to be withdrawn. Application is disposed of accordingly.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.

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Date: 2021.05.20
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(Charu Asiwali)
Duty MM/Central:
Delhi/20.05.2021

FIR No. 140/2021
PS : Timarpur
State Vs. Manish @ Mange
U/s 380/411/34 IPC

20.05.2021

(Through Video Conferencing)

Present: Ld. APP for State.
Sh. A.N. Thakur, Ld. Counsel for accused.

Ld. Counsel for accused has submitted that accused is in JC since 17.05.2021 and has been falsely implicated in the present case.

However, during the course of arguments, Ld. Counsel has prayed, that he may be allowed to withdraw the present application.

Heard.

In light of the prayer made, application is allowed to be withdrawn. Application is disposed of accordingly.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his emai/whatsapp.

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(Charu Asiwali)
Duty MM/Central:
Delhi/20.05.2021

FIR No. 13/2021
PS : HNRS
U/s 379/411 IPC
State Vs. Zakir Ahmad S/o Nazir Ahmad

(Through Video Conferencing)

20.05.2021

Interim bail application u/s 437 Cr.P.C on behalf of applicant/accused Zakir Ahmad S/o Nazir Ahmad.

Present: Ld. APP for the State
Sh. Ajay Kumar Saini, LAC for applicant/accused..

This is an application under Section 437 Cr. PC for grant of interim bail of applicant/accused in terms of order of Hon'ble High Court of Delhi in minutes of the meeting of "*High Powered Committee*". Further relaxation has been granted by the Hon'ble High Court vide resolution dated 04.05.2021 and 11.05.2021. It is contended that accused/applicant is in JC since 22.03.2021. It is further contended that offence is not punishable with maximum punishment of 7 years and accused fulfill the criteria as mentioned in the order of High Power Committee of Hon'ble High Court of Delhi. He further argued that due to COVID-19 outbreak, lenient view may be taken and applicant/accused may be released on interim bail.

Ld. APP for State has vehemently opposed the present application.

Submissions of both sides heard. Reply of the IO is also perused.

Considering the order of *Hon'ble High Court of Delhi* in minutes of the meeting of "*High Powered Committee*" dated 04.05.2021 and 11.05.2021, *accused is granted* interim bail for a period of 90 days from the date of his release from custody, on furnishing personal bond in sum of Rs. 10,000/- and one surety in like amount, subject to the following conditions:

1. **That he will surrender before the authorities concerned after the expiry of 90 days from the day of release.**
2. That he shall not indulge into similar offense or any other offence in the event of release on bail.
3. That he shall not tamper with evidence in any manner.
4. That in case of change of his residential address, he shall intimate the court about the same,
5. That he shall regularly appear before the court concerned on each and every date of hearing.

Application disposed of accordingly.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email. In addition a copy be also sent to concerned Jail Superintendent forthwith, by all possible modes, including electronically.

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(Charu Asiwal)

Duty MM/Central:
Delhi/20.05.2021